

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 4347
ANSWERED ON 11TH AUGUST, 2016

PHASING OUT OLD VEHICLES

4347. SHRI RAVINDRA KUMAR PANDEY:
SHRI RAGHAV LAKHANPAL:
SHRI DHANANJAY MAHADIK:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has examined the order of National Green Tribunal (NGT) banning diesel vehicles of more than 10 years old in Delhi;

(b) if so, the steps being taken to protect the interest of vehicle owners who had paid one time road tax for a period of 15 years and their vehicles are still road worthy; and

(c) whether the Government has any plans to compensate such owners having 10 years old diesel vehicles and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (c) Yes, Madam. Department of Heavy Industries has filed affidavit dated 28.7.2016 furnishing status report before the Hon'ble NGT, Delhi for compliance of order dated 18.07.2016 and 20.07.2016. Further hearing before Hon'ble NGT is pending. However, the Hon'ble Supreme Court passed an order on 05.01.2016 in the W.P (C) No. 13029/1985, M.C. Mehta V/s Union of India, allowing the Govt. of NCT of Delhi to grant NOC or a certificate for sale of diesel vehicles older than 10 years to purchasers outside NCR/Delhi. Ministry has not formulated any policy for compensation. Any such policy can be taken up for consideration only after the matter attains finality.
